

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

ALLAHABAD this the 09th day of May, 2007.

HON'BLE MR. ASHOK S. KARAMADI, MEMBER- J.
HON'BLE MR. K.S. MENON, MEMBER- A.

CIVIL CONTEMPT PETITION NO. 107 OF 2007 ²⁰⁰⁶ *ony*

IN
ORIGINAL APPLICATION NO. 127 OF 2003

Connected
with Hon'ble
Court order
Dt 21.5.08

Ram Milan Sharma, S/o Late Harish Chandra,
Vill. Chowketha. Post- Baghana, Allahabad.

.....Applicant.

VE R S U S

1. Amresh Chandra, SE, Dir (Pers & Leal) for Chief Engineer.

2. Chief Engineer through Parmeshwar Sah,
Lucknow Zone, Lucknow.

.....Respondents

Counsel for the Applicant: Sri Ashok Pandey
Present for the Respondents : Sri Saumitra Singh

ORDER

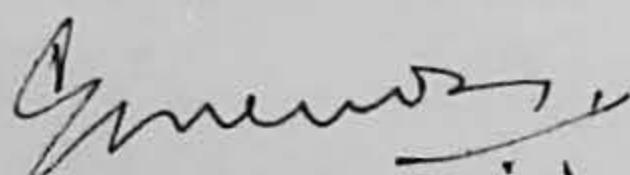
BY HON'BLE MR. ASHOK S. KARAMADI, JM

In view of the earlier order dated 05.02.2007, the respondents were directed to produce the minutes of the Board's meeting. Having regard to the same, subsequently when the matter was listed on 09.03.2007, on request of both counsel, the matter was adjourned to 14.03.2007 and again it was adjourned for 09.05.2007. Today, learned counsel for the respondents, in compliance of the earlier order passed on 05.02.2007,



has produced before us the Affidavit enclosing therewith the result as well as the necessary documents and submits that the case of the applicant was considered by the Board of Officers on 17.02.2005 . It is also stated that the representation dated 27.03.2006 has also been considered by the respondents and decision of the competent authority has also been communicated to the applicant stating therein the reasons for not giving appointment on compassionate grounds.

2. For the foregoing reasons, we do not find any justifiable ground to keep the present contempt proceedings pending and is dropped accordingly.



(K.S. MENON)
MEMBER- A



(ASHOK S. KARAMADI)
MEMBER- J.

/Anand/